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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P. No. 469/(MAH)/2017

CORAM:

Present:

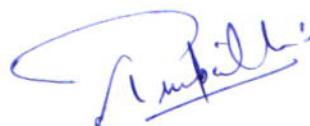
SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2017

NAME OF THE PARTIES: Sanjay Deepak Tahliram Kewalramani & Anr.  
V/s  
Modlite Holdings Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 213, 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	SHILPAW GAONKAR i/b PRAVINYA LEELA Respondent for '273'4	COUNSEL	
2.	Pratik Tripathi PCS for Petitioners		

ORDER

CP No. 467/213, 241-242/NCLT/MB/MAH/2017

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Counsel for the Petitioner as well as Respondent are present.

In furtherance of the Order dated 5.10.2017 the Petitioners as well as Respondents are being cousins holding considerable shares in these companies, the Respondent's side is hereby directed to provide inspection of the records whatever are in their possession within 10 days hereof.

List this matter for hearing on **29.11.2017**.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)